GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT LOK SABHA UNSTARRED QUESTION NO. 2480 TO BE ANSWERED ON 09.05.2016

REVAMP OF INSPECTION SYSTEM

2480. DR. SANJAY JAISWAL:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a)whether the Government proposes to revamp the current labour inspection system;
- (b)if so, the details thereof; and
- (c)the manner and extent to which it is likely to benefit the manufacturing companies in the country?

ANSWER

MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA)

(a) to (c): In order to bring transparency and accountability in the enforcement of labour laws, Ministry of Labour & Employment has formulated a Transparent labour inspection scheme in central sphere catering to 4 Organisations under the Ministry namely Office of Chief Labour Commissioner (Central), Directorate General of Mines Safety, Employees' Provident Fund Organisation and Employees' State Insurance Corporation. Under this inspection scheme, computerized lists of inspections are generated randomly based on risk based objective criteria. Serious matters are covered under the mandatory inspection list whereas complaints based inspections are determined centrally after examination based on data and evidence. The scheme provides for uploading of Inspection Reports within 72 hours. The scheme is being implemented through the "Shram Suvidha" Web-Portal of the Ministry since 16.10.2014.

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Transparent Labour Inspection Scheme is intended to reduce the discretionary powers of the Inspectors and to bring transparency in the inspection system thus minimizing the harassment of employers. This effort is an evidence of use of technology in order to enhance transparency and minimise harassment contributing to ease of doing business. Thus, it proposes to improve conducive atmosphere for development of business and industry, including the manufacturing companies in the country, without diluting basic aspects of safety, security and health of workers.
